## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:4185
ANSWERED ON:22.03.2013
KEROSENE FREE CITY
Mishra Shri Mahabal ;Punia Shri P.L. ;Scindia Smt. Yashodhara Raje

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken note of the Scheme of Delhi Government for making Delhi Kerosene Free;
- (b) if so, whether the Government proposes to grant LPG distributorship to the kerosene distributors/ dealers of Delhi;
- (c) if so, the details thereof; and
- (d) the other measures being taken or proposed to be taken by the Government to provide jobs to kerosene distributors /dealers of Delhi to save them from unemployment due to above scheme of Delhi Government?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

- (a) Yes, Madam.
- (b) No, Madam.
- (c) Does not arise.
- (d) Provisions have been made in the selection guidelines for LPG distributorship under which unviable Kerosene Dealers can apply for LPG distributorships with the following relaxed eligibility conditions:
- (i) SKO dealers of OMCs are treated as unviable if the average allocation of SKO is less than 75 KL per month during the immediate preceding 12 months prior to the month of Advertisement for LPG distributorship.
- (ii) Maximum upper age limit has been relaxed to 60 years from 45 years.
- (iii) Minimum educational qualification to Xth Standard or equivalent from Graduation.
- (iv) Multiple Dealership/Distributorship norm shall not be applicable. However, if selected the applicant will have to surrender the Kerosene dealership prior to issuance of letter of appointment for LPG distributorship.
- (v) SKO dealer should not have been penalized for violation of Marketing Discipline Guidelines within last 5 years preceding the date of advertisement or there should not be any proceedings pending against the dealership under Marketing Discipline Guidelines/Dealership Agreement, Kerosene Control Order or ESMA.